

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 246/TT/2014

- Subject : Determination of transmission tariff from COD to 31.3.2019 for Assets (09 Nos.) under “Transmission System for phase-I Generation projects in Orissa –Part-A” in Eastern Region.
- Date of Hearing : 5.7.2016.
- Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A. K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M. K. Iyer, Member
- Petitioner : Power Grid Corporation of India Limited (PGCIL)
- Respondents : GMR Kamalanga Energy Limited and 12 others
- Parties present : Shri S.K. Venkatesan, PGCIL
Shri S.S. Raju, PGCIL
Shri Rakesh Prasad, PGCIL
Shri Amit Yadav, PGCIL
Shri M.M. Mondal, PGCIL

Record of Proceedings

The representative for the petitioner submitted that :-

- a) The instant petition has been filed for determination of tariff for “Transmission System for phase-I Generation projects in Orissa –Part-A” in Eastern Region;
- b) Initially, the petition was filed for 9 assets. Subsequently, Asset I (i.e. 765 kV s/C Angul – Sundergarh (line-II) transmission line and its bays and with 1 no (3X80) MVAR line reactor & 1 no 80 MVAR spare reactor each at Angul and Sundergarh) was split into two assets. Hence, the instant petition covers 10 assets ;



- c) 3x80 MVAR line reactor is charged as bus reactor on 1.11.2014. So the tariff claimed for this reactor separately from 1.11.2014 to 31.3.2014. No RPC approval is taken for using the line reactor as bus reactor;
- d) As per the Investment Approval (17.9.2010), the commissioning schedule of the project is 30 months from the date of investment approval(i.e. 16.3.2013), hence the assets were to be commissioned in progressive manner up to 16.3.2013 i.e. to be declared under commercial operation w.e.f. 1.4.2013 against which Asset I, IV and VIII were commissioned on 1.4.2015. Asset III, VI and IX were commissioned on 31.7.2014. Asset II was commissioned on 2.11.2014, Asset V was commissioned on 4.5.2015 , Asset VII was commissioned on 27.9.2014 and Asset X was commissioned on 1.11.2014. Accordingly, there is a delay of 16 months to 25 months 3 days in commissioning of all the assets;
- e) Time over-run in commissioning of the instant assets was mainly on account of land acquisition issues and ROW issues. The detailed reason for time over-run has been submitted vide affidavit dated 4.7.2016 and requested to condone the time over-run and approved the tariff;and
- f) Revised tariff forms as per the actual COD of assets, RCE and apportioned approved cost has been submitted and it may be considered

2. None appeared on behalf of the respondents.

3. The Commission directed the petitioner to file the following information, on affidavit by 25.7.2016 with a copy to the respondents:-

- a. RLDC certificate in case of all the assets included in the instant petition;
- b. Status of LTA for other generators, whether LTA has become effective and if not, when shall it become effective?
- c. RPC approval to use line reactor as bus reactor;
- d. Auditor's Certificates for Asset-I and Asset-X separately along with the revised tariff forms;
- e. In case of Asset-I, Asset-IV, Asset-V, Asset-VIII and Asset-X, it is observed that the capital cost incurred as on COD and additional capitalization incurred / projected to be incurred, indicated in Form-6 of the respective assets, do not



match with the Auditor's / Management Certificates submitted by the petitioner for the assets. Reconcile the figures indicated at Auditor's / Management Certificates and that submitted in Form-6 of the concerned assets;

- f. As per the petitioner's submission the "3x80 MVAR Line Reactor (Asset-I) is charged as bus reactor on 1.11.2014 so the tariff claimed for this reactor separately (as Asset-X) from 1.11.2014 to 31.03.2015 after onwards as line reactor with asset-I." clarify whether cost of Asset-X (as per Management Certificate) is also included in Asset-I (as per Auditor's certificate);and
- g. In case of Asset-X, as per Form-6, there is a cost over-run with respect to RCE. Clarify the same.

4. The Commission directed the respondents to file their reply by 5.8.2016 with an advance copy to the petitioner who shall file its rejoinder, if any by 12.8.2016. The Commission further observed that no extension of time shall be granted. In case, no information is filed within the due date, the matter shall be considered based on the available records.

5. Subject to the above, order in the petition was reserved

By order of the Commission

(T. Rout)
Chief (Law)

